

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No.128/2018  
IN  
CP (IB) No.36/Chd/Pb/2018**

In the matter of

Allahabad Bank

Vs.

M/s JVR Forgings Ltd.

...Petitioner-Financial Creditor

..Respondent-Corporate Debtor

Present:: Mr. Nakul Sharma, Advocate for the petitioner.

Learned counsel for the petitioner seeks time to file rejoinder and also certificate of charge issued by the Registrar of Companies with the computation in tabulated form in the Registry today itself. Let the needful be done. Copies, however, have been supplied to the learned counsel for the respondent.

List the matter for arguments on 25.07.2018 and the compliance be made before the next date. Rejoinder, if any, be filed within two weeks before the date fixed with copy advance to the counsel opposite.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

May 30, 2018  
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